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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Vacation Bench

OA No.1486/2004
MA No.1257/2004

New Delhi this the 11th day of June, 2004.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

1. All India Station Masters' Association
Ferozepur Division,
Northern Railway,
Ferozepur Cantt, Punjab
through its President.
2. Shri Ajay Kumar Sawhney,
President,
All India Station Masters Association,
Ferozepur Division, Northern Railway,
Ferozepur Cantt, Punjab. -Applicants

(By Advocate Shri Manish Sharma)

-Versus-

1. Union of India through the
Secretary,
Ministry of Railways,
New Delhi.
2. Railway Board, through Secretary,
Rail Bhawan, Raisina Road,
New Delhi.
3. The General Manager,
Northern Railway,
Baroda House, New Delhi.
4. The Divisional Railway Manager,
Northern Railway,
Ferozepur Cantt, Punjab.
5. The Sr. Divisional Personnel Officer,
Northern Railway,
Ferozepur Cantt, Punjab -Respondents

O R D E R (ORAL)

By Mr. Shanker Raju, Member (J):

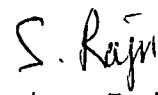
MA for joining together is allowed.

2. Applicants, members of association of Station Masters, impugn order dated 9.10.2003 issued for re-structuring of Group 'C' and 'D' cadres merging categories of Yard Masters, Assistant Station Masters and

Station Masters. This according to learned counsel of applicants has adversely affected their promotional avenues and other service benefits. It is contended that no option or prior notice has been accorded to applicants. Learned counsel states that OA-184/2003 filed by others in Commercial Department it has been held that the option is to be sought. Representation preferred against this order is yet to be responded.

3. On 8.6.2004 in OA-1472/2004 where the similarly circumstance have assailed the merger order, directions have been issued by the Vacation Bench to pass a reasoned and speaking order on the representation of applicants with regard to decision in OA-184/2003. Till then impugned notification has been observed not to be given effect to by the respondents. Accordingly, as applicants are similarly circumstanced this OA is disposed of at the admission stage itself with a direction to respondents to dispose of the representation of applicants in the light of the decision in OA-184/2003 within two months from the date of receipt of a copy of this order. Till then the impugned notification shall not be given effect to. No costs.

Issue Dasti.


(Shanker Raju)

Member (J)

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